

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411

IA/1641/ND/2024 IN IB/171/ND/2023

IN THE MATTER OF:

Drip Capital Inc.	...	Applicant
Versus		
Unisource Trading(India) Pvt. Ltd.	...	Respondent

Under Section 7 (IBC).

Order delivered on 29.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Chandrashekhar Chakalabbi and Adv. Varnik Kundaliya
For the Respondent	: Adv. Bharti Badesra & Adv. Shivleen Pasricha

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1641/ND/2024;-

This is an application under Section 60 (5) of the Insolvency & Bankruptcy Code, 2016 read with Rule 11 of The National Company Law Tribunal Rules, 2016 to withdraw the Company Petition i.e. IB/171/ND/2023. Heard the arguments on behalf of the Applicant.

Considering the facts and circumstances mentioned in the application as well as submissions made by Ld. Counsel for the Applicant, the present application IA/1641/ND/2024 stands **allowed**, consequently, IB/171/ND/2023 is closed as **withdrawn**.

All the connected papers and folders may be consigned to the record room.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)